

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "G" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA.No.4033/Del./2017
Assessment Year 2013-2014

Shri Vinay Kumar, 193-A, Saket, Civil Lines, Meerut. Uttar Pradesh – 250 001. PAN ABNPK4194M	vs.	The ACIT, Circle-2, Aayakar Bhawan, Bhainsali Ground Delhi Road, Meerut. PIN – 250 001
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri Prakash Dubey, Sr. D.R.

Date of Hearing :	30.03.2021
Date of Pronouncement :	30.03.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A), Meerut, Dated 22.03.2017, for the A.Y. 2013-2014.

2. Learned Counsel for the Assessee submitted that assessee has settled the matter in the appeal under VIVAD SE VISHWAS SCHEME 2020 and Form No.5 have been issued. He has, therefore, prayed that assessee may be permitted to withdraw the appeal.

3. In view of the above, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER
Delhi, Dated 30th March, 2021
VBP/-
Copy to

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.